

FORM A
PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF MEDIRAD TECH INDIA LIMITED

Relevant Particulars

1.	Name of corporate debtor	Medirad Tech India Limited
2.	Date of incorporation of corporate debtor	20/04/1998
3.	Authority under which corporate debtor is incorporated / registered	ROC DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1998PLC093329
5.	Address of the registered office and principal office (if any) of corporate debtor	D-155, Sarita Vihar, New Delhi-110076
6.	Insolvency commencement date in respect of corporate debtor	08/12/2021
7.	Estimated date of closure of insolvency resolution process	06/06/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Siba Kumar Mohapatra IBBI/IPA-001/IP-P00837/2017-2018/11421
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. E/402, Baishnav Vihar, Bomikhal, Near Durga Mandap, Bhubaneswar- 751010 sibmohapatra@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. E/402, Baishnav Vihar, Bomikhal, Near Durga Mandap, Bhubaneswar- 751010 sibmohapatra@yahoo.co.in
11.	Last date for submission of claims	22/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Medirad Tech India Limited** on 08/12/2021.

The creditors of M/s Medirad Tech India Limited are hereby called upon to submit their claims with proof on or before 22/12/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-NA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Siba Kumar Mohapatra

Date: 11/12/2021 Interim Resolution Professional of Medirad Tech India Limited

Place: Bhubaneswar

Regd No.: IBBI/IPA-001/IP-P00837/2017-2018/11421

